

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 5802/2005

SHABINA ABRAHAM & ORS.

Appellant(s)

VERSUS

COLLECTOR OF CENTRAL EXCISE & CUSTOMS

Respondent(s)

Date : 23/07/2015 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Appellant(s) Mr. Rajshekhar Rao,Adv.
Mr. Atul Shankar Vinod,Adv.
Mr. Varun Mishra,Adv.
Mr. M. P. Vinod,Adv.

For Respondent(s) Mr. A.K.Panda,Sr.Adv.
Mr. Rajiv Nanda,Adv.
Mr. B. Krishna Prasad,Adv.
Mr. Surendra Kumar Gupta,Adv.
Ms. Disha Singh,Adv.

UPON hearing the counsel the Court made the following
O R D E R

After hearing learned counsel for the parties at length, the Court reserved its orders in this matter.

(SUMAN WADHWA)
AR-cum-PS(SUMAN JAIN)
COURT MASTER

Note: Written submissions, if any, may be filed within three days from today.

Books cited are as under:

1. Central Excise Act and Rules, 1944
2. 1994 (1) SCC 292 pa.12
3. Genl. Clauses Act, 1897
4. Excise Law Times p.64
5. 2012(281) ELT 64
6. 1966 (2) SCC 457
7. Income Tax Act, 2014
8. Central Excise (Law) Manual, 1999-2000

